

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

WP(C) No. 1620/2023
CM No. 3826/2023

Deepika Dewan

....Appellant(s)/Petitioner(s)

Through :- Mr. Vikas Mangotra, Advocate.

V/s

UT of J&K & Ors.

....Respondent(s)

Through :- Mr. F.A. Natnoo, Advocate.

**Coram: HON'BLE MR. JUSTICE ATUL SHREEDHARAN, JUDGE
HON'BLE MR. JUSTICE JAVED IQBAL WANI, JUDGE**

**ORDER
16.06.2023**

The present petition has been filed against the interlocutory order passed by the Central Administrative Tribunal. This court cannot interfere with the order passed in this case which is still pending decision before the learned Tribunal.

Under the circumstances, this petition is **disposed of** with the request to the learned Tribunal to decide the matter pending before it as expeditiously as possible along with all connected matters.

**(Javed Iqbal Wani)
Judge**

**(Atul Shreedharan)
Judge**

Jammu:
16.06.2023
Mihul